The Contingency Fund of Meghalaya Act, 1972

Act 5 of 1972

Keyword(s):
Contingency Fund, Unforseen Expenditure, Emergency

THE CONTINGENCY FUND OF MEGHALAYA ACT, 1972

(As passed by the Assembly)

(Received the assent of the Governor on the 23rd April, 1972)

[Published in the Gazette of Meghalaya, Extraordinary, dated 24th April, 1972]

An Act
to provide for the Establishment and Maintenance of a Contingency Fund.

Be it enacted by the legislature of Meghalaya in the Twenty-third Year of the Republic of India as follows:-

Short title. 1. This Act may be called the Contingency Fund of Meghalaya Act, 1972.

Establishment of the Contingency Fund of Meghalaya. 2. There shall be established a Contingency Fund in the nature of an imprest to be entitled the “Contingency Fund of Meghalaya”, into which shall be paid from and out of the Consolidated Fund of Meghalaya a sum of rupees fifty lakhs.

Custody of Contingency Fund and withdrawals therefrom. 3. The Contingency Fund of Meghalaya shall be held on behalf the Governor by the Secretary to the Government of Meghalaya in the Finance Department and no advance shall be made out of such fund except for the purpose of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislature of Meghalaya under appropriations made by law.

Power to make rules 4. For the purpose of carrying out the object of this Act, the Government of Meghalaya may made rules regulating all matters connected with or ancillary to the custody of, the payment of moneys into and the withdrawal of moneys from, the Contingency Fund of Meghalaya.

Repeal of Meghalaya Act 2 of 1970 5. The Contingency Fund of Meghalaya Act, 1970 is hereby repealed.
MEGHALAYA ACT 2 OF 1979


(As passed by the Assembly)

[Received the assent of the Governor on the 26th January, 1979]

(Published in the Gazette of Meghalaya, Extraordinary issue, dated the 31st January, 1979)

An

Act

further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1979.

   (2) It shall be deemed to have come into force on the 22nd day of September, 1978.

2. In Section 2 of the Contingency Fund of Meghalaya Act, 1972 for the words “sum of rupees fifty lakhs” the words “a sum of rupees one crore and fifty lakhs” shall be substituted.

[Explanation:- The aforesaid sum of rupees one crore and fifty lakhs includes the sum of rupees twenty-five lakhs paid to the Contingency Fund of Meghalaya under the Contingency Fund of Meghalaya (Augmentation of Corpus) Act, 1974 (10 of 1974)].

3. The Contingency Fund of Meghalaya (Amendment) Ordinance, 1978 is hereby repealed.
MEGHALAYA ACT 16 OF 1980

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 1980

(As passed by the Assembly)
[Received the assent of the Governor on 7th July, 1980]
(Published in the Gazette of Meghalaya Extraordinary, dated 9th July, 1980)

An Act

further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, extent and commencement
1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1980.

(2) It shall come into force at once.

Insertion of an explanation to Section 3 of Act 5 of 1972.
2. In the Contingency Fund of Meghalaya Act, 1972, below Section 3 the following shall be inserted as an explanation, namely:-

"Explanation – The words “unforeseen expenditure” mentioned in the Section also includes “expenditure on a new Service”.

MEGHALAYA ACT 17 OF 1980

THE MEGHALAYA ELECTRICITY DUTY (AMENDMENT) ACT, 1980

(As passed by the Assembly)
[Received the assent of the Governor on 15th July, 1980]
(Published in the Gazette of Meghalaya Extraordinary, dated 18th July, 1980)

An Act

further to amend the Meghalaya Electricity Duty Act (Assam Act No.XXX of 1964 as adapted and modified by Meghalaya) (hereinafter referred to as the principal Act).

Be it enacted by the Legislature of Meghalaya in the Thirty-first year of the Republic of India as follows:-

Short title, extent and commencement
1. (1) This Act may be called the Meghalaya Electricity Duty (Amendment) Act, 1980.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed to have come into force on the 1st day of April, 1980.

Amendment Section 3 the principal Act.
2. In sub-section (1) of Section 3 of the principal for the words “three paise” the words “four paise” shall be substituted.
MEGHALAYA ACT 2 OF 1986

THE MEGHALAYA CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 1985

(As passed by the Assembly)

[Received the assent of the Governor on the 11th January, 1986]

(Published in the Gazette of Meghalaya, Extraordinary, dated 14th January, 1986)

An Act

further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of Meghalaya in the Thirty-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1985.

   (2) It shall be deemed to have come into force on the 17th day of August, 1985.

2. In Section 2 of the Contingency Fund of Meghalaya Act, 1972 for the words “a sum of rupees one crore fifty lakhs” the words, “a sum of rupees six crores” shall be substituted.

3. The Contingency Fund of Meghalaya (Amendment) Ordinance, 1985 hereby repealed.
The 9th October, 1995

No. LL (B) 200/84/85- The Contingency Fund of Meghalaya (Amendment) Act, 1995 (Act 7 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 7 OF 1995

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 1995

(Passed by the Meghalaya Legislative Assembly) Assented to by the Governor on the 7th October, 1995, Published in the Gazette of Meghalaya the Extra-ordinary issue dated 9th October, 1995

An

Act

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

1. **Short title, and commencement**- (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1995
   (2) It shall be deemed to have come into force on the 9th August, 1995

2. **Amendment of section 2 of Meghalaya Act 5 of 1972**- To Section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act 5 of 1972) the following proviso shall be added, namely-
   “Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 1995 and ending on the 31st day of March, 1996 this section shall have effect subject to the modification that for the words ‘rupees six crores’, the words ‘rupees ten crores’ shall be substituted”.

3. **Repeal**- The Contingency Fund of Meghalaya (Amendment) Ordinance, 1995 is hereby repealed.

L. M. SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.
The 21st December, 2000

No. LL (B) 200/84/119- The Contingency Fund of Meghalaya (Amendment) Act, 2000 (Act No. 13 of 2000) is hereby published for general information.

MEGHALAYA ACT No. 13 OF 2000

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 10th December, 2000.

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 21st December, 2000

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2000

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-first Year of the Republic of India as follows:-

| Short title and Commencement | 1 | (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2000  
| | | (2) It shall be deemed to have come into force on the 24th day of October, 2000 |
| Amendment of Section 2. | 2 | To Section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely:- “Provided that during the period beginning on the 24th October, 2000 and ending on 31st March, 2001, this section shall have effect subject to the modification that for the word ‘rupees six crores, the words ‘rupees thirty crores’ shall be substituted.” |
| Repeal of Ordinance 2 of 2000 | 3 | The Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2000 is hereby repealed. |

L. M. SANGMA
Deputy Secretary to the Govt. of Meghalaya, Law (B) Department.
No. LL (B) 200/84/147- The Contingency Fund of Meghalaya (Amendment) Act, 2003 (Act No. 1 of 2004) is hereby published for general information.

MEGHALAYA ACT 1 OF 2004

As passed by the Meghalaya Legislative Assembly

Received the assent of the Governor on the 20th February, 2004

Published in the Gazette of Meghalaya, Extra-ordinary dated 23rd February, 2004

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2003

An

Act

to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-Fourth Year of the Republic of India as follows:-

<table>
<thead>
<tr>
<th>Short title and commencement</th>
<th>Amendment of Section 2 of Meghalaya Act 5 of 1972</th>
<th>Repeal</th>
</tr>
</thead>
<tbody>
<tr>
<td>1 (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2003</td>
<td></td>
<td></td>
</tr>
<tr>
<td>(2) It shall be deemed to have come into force on the eight day of December, 2003</td>
<td></td>
<td></td>
</tr>
<tr>
<td>To Section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely:-</td>
<td></td>
<td></td>
</tr>
<tr>
<td>“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2003 and ending on 31st day of March, 2004 this section shall have effect subject to the modification that for the word “rupees six crores”, the words “rupees thirty six crores” shall be substituted.</td>
<td></td>
<td></td>
</tr>
<tr>
<td>The Contingency Fund of Meghalaya (Amendment) Ordinance, 2003 (Ordinance No. 4 of 2003) is hereby repealed.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

L. M. SANGMA

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.
PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT
ORDERS BY THE GOVERNOR

NOTIFICATION

The 8th December, 2014.

No.LL(B).200/84/199.—The Contingency Fund of Meghalaya (Amendment) Act, 2014 (Act No. 10 of 2014) is hereby published for general information.

MEGHALAYA ACT NO. 10 OF 2014.
(As passed by the Meghalaya Legislative Assembly)
Received the assent of the Governor on 8th December, 2014.
Published in the Gazette of Meghalaya Extra-Ordinary issue dated 8th December, 2014.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2014.

An
Act

further to amend temporarily the Contingency Fund of Meghalaya

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-fifth Year of the Republic of India as follows:-
| Short title and Commencement | 1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2014.

(2) It shall be deemed to have come into force on and from the 13th August 2014. |
|---|---|
| Amendment of Proviso to Section 2. of Meghalaya Act 5 of 1972 | 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,—

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2014 and ending the 31st March, 2015, this section shall have effect subject to the modification that for the words ‘rupees one hundred and five crores’ the words ‘rupees six hundred and five crores’ shall be substituted.” |
| Repeal and saving Ordinance 2 of 2014 | 3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2014 is hereby repealed.

(2) Notwithstanding the repeal any action taken or anything done under the Ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act. |

L. M. SANGMA,
Secretary to the Govt. of Meghalaya,
Law Department.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2016.

An

Act

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-
Short title and Commencement

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on and from the 29th January, 2016.

Amendment of Proviso to Section 2. of Meghalaya Act 5 of 1972

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2016 and ending the 31st March, 2016, this section shall have effect subject to the modification that for the words ‘rupees one hundred and five crores’ the words ‘rupees three hundred and five crores’ shall be substituted.”

Repeal and savings

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2016 is hereby repealed.

(2) Notwithstanding the repeal any action taken or anything done under the ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act.

L. M. SANGMA,
Special Secretary to the Govt. of Meghalaya,
Law Department.
PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 27th September, 2016.

No.LL(B).200/1984/231.—The Contingency Fund of Meghalaya (Amendment) Act, 2016 (Act No. 7 of 2016) is hereby published for general information.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.
MEGHALAYA ACT NO. 7 OF 2016.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 26th September, 2016.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th September, 2016.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2016.

An Act further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on and from the 21st July, 2016.

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing Section, the following new Section shall be substituted, namely:-

"2 There shall be established a 'Contingency Fund of Meghalaya' into which shall be paid from and out of the Consolidated fund of Meghalaya a sum of two hundred and five crores."

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinances, 2016 is hereby repealed.

(2) Notwithstanding the repeal any action taken or anything done under the ordinance so repealed shall be deemed to have been taken or done under the provisions of the Act.

W. KHYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.
NOTIFICATION


No.LL(B)200/84/261.—The Contingency Fund of Meghalaya (Amendment) Act, 2017 (Act No. 2 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2017.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 24th March, 2017.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 25th March, 2017.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2017.

An
Act

further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty-eighth Year of the
Republic of India as follows:-

1. (1) This Act may be called the Contingency Fund of Meghalaya

(2) It shall be deemed to have come into force on and from the 1st
April, 2017.

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972, as
amended, for the existing Section, the following new Section shall be
substituted, namely:-

“2 There shall be established a ‘Contingency Fund of Meghalaya’
into which shall be paid from and out of the Consolidated fund of
Meghalaya a sum of rupees three hundred and five crores.”

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance,
2016 is hereby repealed.

(2) Notwithstanding the repeal, any action taken or anything done
under the Ordinance so repealed shall be deemed to have been
taken or done under the provisions of this Ordinance.

W. KYLLEP,
Secretary to the Govt. of Meghalaya,
Law Department.
NOTIFICATION

The 23rd September, 2021.

No.LL(B).200/84/270.—The Contingency Fund of Meghalaya (Amendment) Act, 2021 (Act No. 14 of 2021) is hereby published for general information.

MEGHALAYA ACT NO. 14 OF 2021.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on 22nd September, 2021.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 23rd September, 2021.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2021

An
Act

further to amend the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Second Year of the Republic of India as follows:-

<table>
<thead>
<tr>
<th>Short title and commencement</th>
<th>1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2021.</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>(2) It shall come into force at once.</td>
</tr>
<tr>
<td>Amendment of Section 2 of Meghalaya.</td>
<td>2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act No. 5 of 1972), for the words &quot;three hundred and five crores&quot; the words “five hundred and five crores” shall be substituted.</td>
</tr>
<tr>
<td>Repeal and savings of Ordinance No. 4 of 2021.</td>
<td>3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2021 (Ordinance No. 4 of 2021) is hereby repealed.</td>
</tr>
<tr>
<td></td>
<td>(2) Notwithstanding such repeal, any action taken or anything done under the said Ordinance shall be deemed to have been taken or done under the provisions of this Act.</td>
</tr>
</tbody>
</table>

S. K. SANGMA,
Joint Legal Remembrancer
& Deputy Secretary,
to the Government of Meghalaya,
Law Department.
PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

--------

NOTIFICATION

The 26th March, 2022.

No.LL(B).200/84/279. – The Contingency Fund of Meghalaya (Amendment) Act, 2022 (Act No. 4 of 2022) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2022.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 23rd March, 2022.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 26th March, 2022.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2022

An Act

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Seventy Third Year of the Republic of India as follows:-

<table>
<thead>
<tr>
<th>Short title and Commencement</th>
<th>1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act 2022. (2) It shall be deemed to have come into force on and from the 4th February, 2022.</th>
</tr>
</thead>
</table>
| Amendment of Proviso to Section 2 of Meghalaya Act 5 of 1972 | 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso, shall be substituted, namely,--

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act 2022 and ending the 31st March 2022, this section shall have effect subject to the modification that for the words “rupees five hundred and five crore” the words “rupees nine hundred and five crore” shall be substituted.

<table>
<thead>
<tr>
<th>Repeal and saving of Ordinance No. 4 of 2022</th>
<th>3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 4 of 2022) is hereby repealed. (2) Notwithstanding the repeal any action taken or anything done under the Ordinance so repealed shall be deemed to have been taken or done under the provision of the Act.</th>
</tr>
</thead>
</table>

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya, Law (B) Department.
The Gazette of Meghalaya

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 109
Shillong, Monday, March 27, 2023

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

No.LL(B)200/84/291. – The Contingency Fund of Meghalaya (Amendment) Act, 2023 (Act No. 2 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2023.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th March, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th March, 2023.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2023

An Act

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Seventy fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2023.

(2) It shall be deemed to have come into force on and from the 7th February, 2023.

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso shall be substituted, namely,--

"Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2023 and ending the 31st March, 2023, this section shall have effect subject to the modification that for the word "rupees five hundred and five crore" the words "one thousand three hundred and five crore" shall be substituted with effect from 18th December, 2022 and that for the word "one thousand three hundred and five crore" the word "one thousand eight hundred and five crore" shall be substituted with effect from 7th February, 2023.

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 10 of 2022) and The Contingency Fund of Meghalaya (Amendment) Ordinance (1), 2023 (Ordinance No. 2 of 2023) shall be repealed.

(2) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.
PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

-------

NOTIFICATION

The 12th March, 2024.

No.LL(B)200/84/299. – The Contingency Fund of Meghalaya (Amendment) Act, 2024 (Act No. 4 of 2024) is hereby published for general information.

MEGHALAYA ACT NO. 4 OF 2024.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th March, 2024.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 12th March, 2024.
THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2024

An

Act

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Seventy fifth Year of the Republic of India as follows:-

1. Short title and Commencement
   (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2024.
   (2) It shall be deemed to have come into force on and from the 10th February, 2024.

2. Amendment of Proviso to Section 2 of Meghalaya Act 5 of 1972
   In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso shall be substituted, namely, -
   “Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2024 and ending the 31st March, 2024, this section shall have effect subject to the modification that for the word “rupees five hundred and five crore’ the words ‘one thousand five hundred and five crore” shall be substituted with effect from 10th February, 2024.

3. Repeal and saving of Ordinance No. 1 of 2024
   (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2024 (Ordinance No. 1 of 2024) is hereby repealed.
   (2) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.